User - Manual

View /Actions on applications submitted under SV(LDR) Scheme,2019

Tax officer's User manual for SVLDRS:

Step 1: There will be one member in each designated committee with Approval Permissions i.e. the officer will be able to issue SVLDRS2/2B/3/4. The Tax officer of the designated committee login with his SSO-ID and Password.

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<u>Step 2</u>: The tax officer select the GST –icon from the list and clicks on the icon.

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<u>Step 3:</u> The tax officer selects SVLDRS from the Menu i.e. Menu >> CE >> Task List >>SVLDRS .

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Step 4: Under the stage Tab different options are available as per the tax officer's task i.e. Pending to Issue SVLDRS 2/3, Adjournment-Pending to Issue PH Notice, Pending to Issue SVLDRS 3. The tax officer select Pending to issue SVLDRS 2/3.



After receiving Form-1 the tax officer will have three Options :- (a) Issue SVLDRS 2

(b) Issue SVLDRS-3 (c) Issue SVLDRS-4(Under development)

<u>Step 5:</u> On clicking "Pending to issue SVLDRS 2 / 3 " the tax officer will be shown list of all pending applications (Form-1). The tax officer clicks on the ARN no. of any pending application. The tax officer is able to sort the application by date, Amount , ARN No .

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	ARN	ARN Date	Q Registra	tion Number	Q				
1	LD1109190000211	11/09/2019	BANGR1	1234ELD001		Bangalore1	3,45,435	Pending for Appr	oval
2	LD1109190000200	11/09/2019	BANGR1	1234ELD001		Bangalore1	0	Pending for Appr	oval
3	LD1109190000197	11/09/2019	BANGR1	1234ELD001		Bangalore1	1,000	Pending for Appr	oval
4	LD1009190000195	10/09/2019	BANGR1	1234ELD001		Bangalore1	8,99,901	Pending for Appr	oval
5	LD1009190000193	10/09/2019	BANGR1	1234ELD001		Bangalore1	4,941	Pending for Appr	oval
6	LD1009190000171	10/09/2019	BAIPD97	739BLD001		nitesh	45,00,000	Pending for Appr	oval
7	LD1009190000169	10/09/2019	DGSYS5:	152ALD001	D	G Systems test login	222	Pending for App	oval
8	LD1009190000168	10/09/2019	BANGR1	1234ELD001		Bangalore1	16,00,000	Pending for Appr	oval
Showi	ng: 1 - 8 of 8 Records							Page: 1	of 1

<u>Step 6</u>: On clicking on the ARN the tax officer will be able to see SVLDRS form-1 as submitted by the taxpayer.

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nitesh	BENGALURU	BAIPD9739B		NITESHDAHIYA8890@GMAIL.	COM 946728600	8		
Jurisdiction	ARN No	ARN Date						
ZONE:AHMEDABAD2 COMMISSIONEI	LD1009190000171	10-Sep-2019						
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<u>Step 7 :</u> Based on the tax selection and the tax officers observations , the tax officers can select SVLDRS-2 or SVLDRS-3.

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Name of declarant/ authorized representative filin nitesh	g this declaration :				
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- (a) Issue SVLDRS 2 > The tax officer issue SVLDRS-2 in the following conditions :-
 - (a) If the taxpayer does not agree with the Auto-Calculated "Tax dues less Tax Relief Amount".
 - (b) If the tax officer doesn't agree with the declaration made by the taxpayer in the SVLDRS Form-1.
- (b) Otherwise, the tax officer can directly issue SVLDRS-3 form.

Step 8 : ISSUE SVLDRS-2 Form

• When the tax officer clicks on the Issue SVLDRS-2 Form, the tax officer will be able to see below screen. The tax officer can edit all fields except "Category" and "Issue Involved" columns values.

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nitesh	BENGALURU	BAIPD9739B	NITESHDAHIYA8890@GMAILC	OM 946728	36008				
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Caution : For the time being the tax officer are requested not to edit/change value of "Tax Relief" Column .

• The tax officer will has to fill Personal Hearing details e.g. Date, Time, Address & "Place " field before issuance of SVLDRS-2.

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Caution : Kindly select the PH date within 10 days from the application received date.

• On clicking the preview button, the tax officer will be able to see the detailed filled by him/her. The same can be downloaded in .pdf format.



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• On click on the "submit " button, a confirmation box will appear if the tax officer confirms the same, then the SVLDRS-2 will be issued and the tax payer will get notified about the same by SMS/Email.

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• Here the tax officer will be shown all the application and status of each application. The tax officer can filter results from "Status" Column .

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Step 9: To Issue SVLDRS-2B

- When the taxpayer chose "Yes" to the question " Do you want to seek an Adjournment of Personal Hearing offered to you" in SVLDRS-2A form submitted by him.
- These type of application comes under "Adjourned Pending to issue PH Notice" in Status Tab. The tax officer clicks on that.

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• The tax officer will shown the list of application which are pending to issue PH Notice i.e. SVLDRS-2B form. The tax officer clicks on the ARN against which he/she wants to issue SVLDRS-2B.

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• The tax officer will be shown the SVLDRS-2A as submitted by the taxpayer.

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• The tax officer can view and download the supported documents submitted by the taxpayer. The tax officer can also view the preferred date of personal hearing as selected by the taxpayer.

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• When the tax officer clicks on the "Issue SVLDRS 2B" button then the below screen will be shown to the tax officer.

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• The tax officer will has to fill Personal Hearing details e.g. Date, Time, Address & "Place" field before issuance of SVLDRS-2B.

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• The tax officer can preview SVLDRS-2B form and can download the same in .pdf format.

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• On click on the "submit" button, a confirmation box will appear if the tax officer confirms the same, then the SVLDRS-2B will be issued and the tax payer will get notified about the same by SMS/Email.

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Step 10 :

The tax officer issue SVLDRS-3 in the following conditions :-

- 1. If the taxpayer agrees with the Auto-Calculated "Tax dues less Tax Relief Amount" in SVLDRS form-1 & the tax officer doesn't find any discrepancy in the declaration made by the taxpayer in the SVLDRS Form-1.
- 2. The taxpayer waive his PH or doesn't want adjournment of PH.
- 3. After the issuance of SVLDRS-2B.
- The tax officer can issue SVLDRS-3 Form from "Pending to issue SVLDRS2/3 " or "Pending to issue SVLDRS-3" under Stage tab.



• The tax officer clicks on the Issue SVLDRS-3; the following screen will be shown to the tax officer:

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	12/09/2019	under section 125 of t	ne Finance (No. 2) Act, 2019;			
Now, therefore, in exercise of the powers conferred by sub-see	ctions (1) and (4), as the case ma	y be, of section 127 of the Finar	ce (No. 2) Act, 2019, the designated committee, af	fter consideration of relevant mater	ial, hereby	
determines the following amount is payable by the declarant f	towards full and final settlement	of tax dues under Central Excise	Act, 1944 - covered by the said declaration under t	the Scheme:		
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• The tax officer can edit all fields except "Category "and " Issue Involved" columns values.

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Caution : For the time being the tax officer are requested not to edit/change value of "Tax Relief" Column

• The tax officer can preview SVLDRS-3 form and can download the same in .pdf format.

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• On click on the "submit " button, a confirmation box will appear if the tax officer confirms the same, then the SVLDRS-3 will be issued and the tax payer will get notified about the same by SMS/Email.

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Whereas Mr./Ms./M/s. Bangalore1	(hereinafter referred to as the declarant) h	aving registration no./Non assessee code no. <mark>RANGR1234ELD00</mark> under section 125 of the Finance (No. 2) Act, 2019;	1 has filed a Declaration No 101909190000233	dated
Now, therefore, in exercise of the powers conf determines the following amount is payable by	erred by sub-sections (1) and (4), as the case may be ℓ the declarant towards full and final settlement of ta	, of section 127 of the Finance (No. 2) Act, 2019, the designated x dues under $[Central Excise Act, 1944]$ covered by the said decl	committee, after consideration of relevant material aration under the Scheme:	, hereby Amount in Rupees (₹)
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After making the changes, click on the submit button. ٠



- After generation of challan, tax payer can make payment.
- SVLDRS 3 can be rectified only once.
- After the tax payer has made payment, the tax officer is able to issue Form 4 (Discharge Certificate).

• In the cases where the tax payer has no liability, tax officer has to issue Form 3 of zero amount in order to to able to issue Form 4

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• To issue the SVLDRS-4, click the submit button.

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Name : ACES Test	t22 Designation : Comm	nissioner 550 ID : 27000621	DECUTIVESEFUP COMMISSIONERATE: BENGALURU-SOUTH	1	English Hind
Registrat	tion Task List View SVLDRS	Scheme List X View ISSUED SVLDRS	3 Scheme X SVLDRS 4 Form X		
Issue SVLDRS4 F	orm SVLDRS 4 Form		Form SVLDRS-4		
(d) The provision	is of sections 129 and 131	of the Finance (No.2) Act 2019 will I	e applicable with respect to this Discharge Certificate		
Members of t	he Designated Commit	ee			
5 No	SSOID	Name	Designation		
1	27000621	ACES Test22	Commissioner		
2	27002106	ACES Test 1501	Commissioner		
3	27001091	ACES Test488	Commissioner		
Challan Detail	s				
S No	Challan N	umber	Challan Amount		
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Reassignment of an application can only be done at SVLDRS 1 stage.

Step 1: CE/ST>Task list>SVLDRS>Transaction Summary>Click on 'Pending to issue SVLDRS 2-3' under stage.

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Central Board of Indirect Taxes and Customs Ministry of Finance - Department of Revenue		↑ ⊥- 9 ℃
Name : ACES Test22 Designation : Commissioner SSO ID : 27000621	EXECUTIVESEFUP COMMISSIONERATE: BENGALURU-SOUTH	English Hindi
SVLDRS Scheme Task List SVLDRS Scheme Task List 🗶		
SVLDRS Scheme Task List		
SVLDRS Scheme Task List		Monday, October 14, 2019
Transactions Summary	😂 19 Stage	ø
SVLDRS	19 Pending to Issue SVLDRS 3	5
Event Data	Adjourned - Pending to Issue PH Notice	6
	Pending to Issue SVLDRS-2/3	8
Transaction Chart	Activity Chart	
SVLDRS	 Pending to Issue SVLDRS 3 Adjourned - Pending to Issue SVLDRS 3 Adjourned - Pending to Issue SVLDRS-2 	3 sue PH 2/3
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Click on the ARN number of the application to be ressigned

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Ó	Central Board of Indirect Taxes and Customs Ministry of Finance - Department of Revenue										
N	lame : ACES Test22 Designation :	Commissioner SSO ID	: 2700	0621 EXECUTIVE SET-UP	COMMISSIONERATE: BENG	LURU-SOUTH			Eng	lish Hir	ndi
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U S	VLDRS Scheme Task List										
				Issue of SVLDRS	5-2/3 Form				_	_	_
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SI.No	ARN No 🔺	ARN Date 🔺		Registration Number 🔺	Assessee Name	Tax Dues less Tax Relief in ₹	•		Sta	tus	
	ARN Q	ARN Date	Q	Registration Number							
1	LD041019000007	04/10/2019		QWEQE2311WLD001	Amnesty		100	Pend	ling for	Approv	al
2	LD041019000005	04/10/2019		QWEQE2311WLD001	Amnesty		60	Pend	ling for	Approv	al
3	LD041019000004	04/10/2019		QWEQE2311WLD001	Amnesty		300	Pend	ling for	Approv	ral
4	LD1109190000211	11/09/2019		BANGR1234ELD001	Bangalore1	3,45	5,435	Pend	ling for	Approv	al
5	LD1109190000200	11/09/2019		BANGR1234ELD001	Bangalore1		0	Penc	ling for	Approv	al
6	LD1109190000197	11/09/2019		BANGR1234ELD001	Bangalore1	1	1,000	Pend	ling for	Approv	al
7	LD1009190000195	10/09/2019		BANGR1234ELD001	Bangalore1	8,99	9,901	Pend	ling for	Approv	/al
8	LD1009190000169	10/09/2019		DGSYS5152ALD001	DG Systems test login		222	Pend	ling for	Approv	/al
Sho	wing: 1 - 8 of 8 Records							Page	: 1	of	1
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SVLDRS 1 is displayed

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Reassign button appears at the bottom of the application sVLDRS-1

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Central Board of Indirect Taxes and Customs Ministry of Finance - Department of Revenue			↑ 1 ~ 9
Name : ACES Test22 Designation : Commissioner SSO ID : 27000621	EXECUTIVE SEFUP COMMISSIONERATE: BENGALURU-S	SOUTH	English Hin
SVLDRS Scheme Task List Amnesty Scheme SVLDRS-1 X			
SVLDRS Scheme Task List Amnesty Scheme SVLDRS-1			
	FORM SVLDRS 1		
Chaudran 4, 4 and Davanda			
Showing: 1 - 1 of 1 Records			Page: 1 of 1
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Amount Payable (in Words) . One number rupees only			
Do you agree with the "Tax Dues less Tax Relief" calculated by the Sys	stem		
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venication			
I declare that I have read and understood the SABKA VISHWAS (LEGACY DIS	PUTE RESOLUTION) SCHEME, 2019, and agree to abide I	by the provisions and conditions of the Scheme, a	nd that the information given in this declaration
I shall pay the amount as may be determined by the Designated Authority u	inder the Scheme.		
· · · · · · · · · · · · · · · · · · ·			
Name of declarant/ authorized representative filing this declaration	n :		
Amnesty			
Date :			
04-10-2019			
		Reassign Issue SVLDRS	2 Issue SVLDRS3 Preview •
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REASSIGN Functionality:

After clicking on reassign button the pop up as shown below appears

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Central Board of Indirect Taxes and Customs Ministry of Finance - Department of Revenue			♠ L- 9 ℃
Name : ACES Test22 Designation : Commissioner SSO ID : 27000	Reassign		English Hindi
SVLDRS Scheme Task List Amnesty Scheme SVLDRS-1			
SVLDRS Scheme Task List Amnesty Scheme SVLDRS-1	Formation :		
	Select Select Jurisdiction		
Showing: 1 - 1 of 1 Records			Page: 1 of 1
	Z: > C: > D: > R:		
Amount Payable (in Words) : One Hundred rupees only	Selected Jurisdiction :		
Do you agree with the "Tax Dues less Tax Relief" calculated by			
€Yes No			
Verification			
L declare that I have read and understood the SABKA VISHWAS (LEGA		ns of the Scheme, and	that the information given in this declaration
is correct and complete and the amount of tax dues and other partic			
I shall pay the amount as may be determined by the Designated Aut			
Name of declarant/ authorized representative filing this dec	Note: Please Select Jurisdiction till Range Level	it 🖸 Cancel	
Amnesty			
Date :			
04-10-2019			
		Reassign Issue SVLDRS2	Issue SVLDR53 Preview O

While selecting jurisdiction ZCDR has to be selected ZC or ZCD will not activate the select button.

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Hame : ACES Test22 Designation : Commissioner 550 ID : 270006			
SVLDRS Scheme Task List Amnesty Scheme SVLDRS-1			
SVLDRS Scheme Task List Annesty Scheme SVLDRS-1	AHMEDABAD		
	AHMEDABAD2	÷	
	BASED	+	
Showing: 1 - 1 of 1 Records		-	Page: 1 of 1
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Do you agree with the "Tax Dues less Tax Relief" calculated by t	BENGALURU-NORTH	+	
@Yes CNo	BENGALURU-NORTH WEST	+	
Verification	BENGALURU-SOUTH	-	
2- Vernication	DIVISION		
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r shar pay the amount as may be determined by the besignated Add	RANGE-ASD1		
		Cancel Select	
Name of declarant/ authorized representative filing this decla			
Amnesty			
Date :			
04-10-2019			
		Reassign Issue SVLDR52	Issue SVLDR53 Preview

After ZCDR selection the select button appears

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Central Board of Indirect Taxes and Customs Ministry of Finance - Department of Revenue			A L- 0 0
Name : ACE5 Test22 Designation : Commissioner SSO ID : 270006			English Hind
SVLDRS Scheme Task List Amnesty Scheme SVLDRS-1			
SVLDRS Scheme Task List Amnesty Scheme SVLDRS-1	AHMEDABAD		
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and the second	BENGALURU EAST	+	
Do you agree with the "Tax Dues less Tax Relief" calculated by t	BENGALURU-NORTH	+	
©Yes No	BENGALURU-NORTH WEST	+	
Varification	BENGALURU-SOUTH		
Venicetion	DIVISION		
I declare that I have read and understood the SABKA VISHWAS (LEGA	SOUTH DIVISION-1	 s of the Scheme, and t 	hat the information given in this declaration is
I shall pay the amount as may be determined by the Designated Auth	RANGE		
,	RANGE-ASD1		
		Cancel Select	
Name of declarant/ authorized representative filing this decla			
Amnesty			
Data			
0440-2019			
		Reassign Issue SVLDR52	Issue SVLDR53 Preview O

Final submit tab shows the selected jurisdiction and the officer has to click on submit button.

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Name : ACES Test22 Designation : Commissioner SSO ID : 27000			
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	Current Jurisdiction :		
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is correct and complete and the amount of tax dues and other partic			
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Name of declarant/ authorized representative filing this dec	Submit Car	cel.	
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Tab asking confirmation appears:

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Name : ACES Test22 Designation : Commissioner SSO ID : 270000	Reassign Confirmation	En En	
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	VES NO		
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Amount Payable (In Words) : One Hundred rupees only	Selected lurisdiction :		
Do you agree with the "Tax Dues less Tax Relief" calculated by t			
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I declare that I have read and understood the SABKA VISHWAS (LEGA) correct and complete and the amount of fax dues and other particula I shall pay the amount as may be determined by the Designated Auth		s of the Scheme, and that the information given in this declaratio	xn is
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After reassignment the ARN number stops appearing in the SVLDRS list of the officer who reassigned the application, the application will now appear in the SVLDRS list of the jurisdiction assigned.

Rejection functionality:

Points : -

- Rejection of an application can only be done at SVLDRS 1 stage.
- In cases where SVLDRS forms 2 /3 /4 have already been issued by the designated committee that applications cannot be rejected.
- Rejection of applications can be done on the following grounds :-
 - 1. Grounds of Ineligibility
 - 2. Duplicate Filing
 - 3. Others

Applications where wrong category is selected by the taxpayer while applying for SVLDRS, those application should not be rejected as Change Category Functionality will be available shortly.

Step 1: CE/ST>Task list>SVLDRS> Click on 'Pending to issue SVLDRS 2-3' under stage.

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Name : ACES Test22 Designation : Commissioner SSO ID : 27000621	TIVESEFUP COMMISSIONERATE: BENGALURU-SOUTH	English Hindi
SVLDRS Scheme Task List SVLDRS Scheme Task List 🔀		
SVLDRS Scheme Task List		
SVLDRS Scheme Task List		Monday, October 14, 2019
Transactions Summary	Stage	0
SVLDRS (19)	Pending to Issue SVLDRS 3	6
	Adjourned - Pending to Issue PH Notice	6
👗 Export Data	Pending to Issue SVLDRS-2/3	8
Transaction Chart	Activity Chart	
SVLDRS	 Pending to Issue S Adjourned - Pendin Notice Pending to Issue S 	VLDRS 3 ng to Issue PH VLDRS-2/3
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Step 2 :- Click on the ARN number of the application to be rejected.

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				Issue of SV	LDRS-2/3 Fo	or m		
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SI.No ARN No 🔺		ARN Date 🔺		Registration Nur	nber 🔺	Assessee Name	Tax Dues less Tax Relief in	₹ 🔺 Status
ARN	Q ARN Dat	ie .	Q	Registration Number	Q			
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Step 3:-

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RS Schen	ne Task List Amnesty Scheme SVLDRS	-1			FORM SVI	DD6 1			
_					PORM SV	LDRS I			
	Name of the Applicant	Address of the	Declarant		PAN	Email ID		Mobile No	
	Amnesty	1234			QWEQE2311W	saranya.yoga	anand@wipro.com	9620488155	
	Jurisdiction	ARN No			ARN Date				
	C:BENGALURU-SOUTH > D:SOUTH DIV	LD04101900000	07		04-10-2019				
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Yoluntary f Yoluntary S No	y Disclosure Details of Duty Duty/Tax/Cess National Calamity Contingent Duty - C	0380106 TOTAL	Amount 100.00 100.00	Period From Period 03/10/2019	od Involved To Period 04/10/2019	Description of Goods/ Services	lissue Im Cenvat credit -Con	rolved nmodity involved	Tax Dues less Tax Relief 100.00 100.00

Rejection button appears at the bottom of the application SVLDRS-1

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	FORM SVLDRS 1			_
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o you agree with the "Tax Dues less Tax Relief" calculated by the System				
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correct and complete and the amount of tax dues and other particulars shown therein are truly stated	d.		acciar a	-cross
hall pay the amount as may be determined by the Designated Authority under the Scheme.				
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21-11-2019	Reject Reassign Issue SVLDRS2 Issue SVLDRS3 Previe	ew O		
21-11-2019	Reject Reassign Issue SVLDR52 Issue SVLDR53 Previe	ew O		

Step 4 :-

After clicking on Reject button the pop up as shown below appears for confirmation. The officer clicks on the YES Button in the confirmation pop-up.

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entral Board of Indirect Taxes and Customs			· · · ·
nistry of Finance - Department of Revenue			
e : ACE5 Test22 Designation : Commissioner 550 ID : 279006	Confirmation		English
Amnesty Scheme SVLDRS-1	Are you sure you want to Reject the Application?		
R5 Scheme Task List SVLDRS Scheme Task List Amnesty Sche			
Showing: 1 - 1 of 1 Perords		YES NO.	Dame is af 1
Showing. I Tor I Records			Page: 1 011
mount Payable (In Words) : Four Lakhs Fifty Thousand rupees on	lv .		
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o you agree with the "Tax Dues less Tax Relief" calculated by t	ie System		
Yes No			
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orrect and complete and the amount of tax dues and other particula shall pay the amount as may be determined by the Designated Auth	rs shown therein are truly stated. prity under the Scheme.		
name of declarant/ authorized representative filing this declara	tion :		
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Step 5 :- The below pop-up will be shown to the tax officer. The officer selects the Rejection Ground and can enter other related information in Remarks Column.

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Step 6 :- After that , the officer clicks on the submit Button and success message is shown to the tax officer. The taxpayer will get Rejection message for that ARN.

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The tax officer can verify form the same from SVLDRS View List .



The Taxpayer can also view the application status from View SVLDRS :-

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